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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 114 (RE-2010)/2009-14
New Delhi, Dated 4th May, 2012

Subject:- Permission to The Cotton Corporation of India Ltd. for export of cotton (Tariff Codes 5201 and 5203) during the cotton season 2011-12.

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government has decided to allow export of cotton by The Cotton Corporation of India Ltd., a Public Sector Undertaking under Ministry of Textiles, during the current cotton season 2011-12 under Tariff Item HS code 5201 & 5203 [Sl. Nos. 197 & 199 of ITC(HS) Classification of Export & Import Items].

2. The conditions stipulated for issue of RC as mentioned in para 2(iii) and para 3 of Notification no 63 dated 4th August 2011 as amended by Notification no 74 dated 12th September 2011, and condition at para 2 (iii) of Notification no 113 dated 4th May 2012 will not apply to export of cotton by Cotton Corporation of India. The stipulation regarding Procedure for Reporting in Notification no. 63 dated 04.08.2011 will continue to apply.

3. Effect of this notification:

Certain conditions regarding export of cotton have been relaxed for The Cotton Corporation of India Ltd., a Public Sector Undertaking under Ministry of Textiles, during the current cotton season 2011-12.

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